

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD.

Original Application No.1262 of 2003.

Allahabad this the 22nd day of October 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.
Hon'ble Mr.D.R. Tiwari, Member-A.

Bal Bahadur son of Sri Padam Bahadur
aged about 48 years resident of H-366 B
Railway Colony, Hertala,
Northern Railway, Moradabad.

.....Applicant.

(By Advocate : Sri R.C. Pathak)

Versus.

1. Union of India through the
General Manager
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway,
Moradabad (U.P)
3. The Divisional Railway Manager (Personnel)
Northern Railway, Moradabad (U.P)
4. The Senior Divisional Personnel Officer,
Sr.D.P.O, Northern Railway, Moradabad (U.P)
5. The Assistant Divisional Engineer,
Northern Railway, Chandauli,
Moradabad (U.P)
6. The Chief Controller,
Northern Railway, Moradabad, (U.P)
7. The Section Engineer,
Mail Line, Railway Station Raja Ka Sahapur,
Northern Railway, Chandauli.

(By Advocate : Sri A.K. Gaur)
P_R_A_Y_E_R

(Hon'ble Mr.Justice R.R.K. Trivedi, V.C)

By this O.A., filed under section 19 of
Administrative Tribunals Act 1985, the applicant has
challenged the order dated 15.07.2003 by which, on the
basis of report of Screening Committee, the applicant was
found fit for the post of Chowkidar in the scale of
Rs. 2550-3200/-.



2. The claim of the applicant is that he joined as Driver and was entitled to be regularised as Driver like his juniors. It is also submitted that applicant ~~served~~ ^{as driver in} ~~his right~~ ²³⁴ for about ~~2~~ years. If he was medically unfit for being regularised as Driver, he should have been regularised against some other post equivalent to his service status and salary. For this purpose, before coming to this Tribunal, applicant filed representations, copies of which have been annexed as Annexures 19 and 20. In his subsequent representation (Annexure 20) he has prayed for being adjusted against Group 'C' post under the control of Moradabad Division or D.R.M office.

3. Considering the facts and circumstances, in our opinion, ends of justice will be better served if respondent No.2 is directed to decide the representation of the applicant by a reasoned and speaking order within specified time.

4. For the reasons stated above, the O.A. is disposed of finally with a direction to respondent No.2 to consider and decide the representation of the applicant by a reasoned and speaking order within a period of two months from the date, a copy of this order is filed. Liberty is given to the applicant to file a detailed and better representation alongwith copy of the order in addition to the representation already filed.

No order as to costs.


Member-A.


Vice-Chairman.

Manish/-